LOK SABHA
UNSTARRED QUESTION No. 4357
TO BE ANSWERED ON 12.12.2016

## Timebound issue of Degrees

## 4357. SHRI V. ELUMALAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
(a) whether it is true that the University Grants Commission (UGC) has directed all universities across the country to issue degrees to students with six months of the students qualifying for the degree;
(b) if so, the details thereof;
(c) whether it is also true that the UGC has reportedly received several representations and references regarding some universities who have failed to award the degrees in time creating difficulties for student in pursuing further studies;
(d) if so, the details thereof; and
(e) the steps taken by the UGC in this regard?

## ANSWER <br> MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. MAHENDRA NATH PANDEY)

(a) \& (b): Yes, Madam. The University Grants Commission (UGC) has notified the UGC (Grant for Degree and other Awards by Universities) Regulations, 2008 which, inter-alia, prescribes that the degree award date(s) shall be within 180 days of the date(s) by which the students are expected to qualify and become eligible for award of degrees. These regulations are applicable to all Universities established or incorporated by or under Central Act, a provincial or a State/ Union Territory Act and all Deemed to be Universities established under Section 3 of the UGC Act, 1956.
(c) to (e): As and when representations and references regarding delay of award of degrees are received by the UGC, the same are forwarded to the Institutions concerned for effective resolution. The UGC (Grievance Redressal) Regulations, 2012 have been notified to ensure fulfillment of the rights and entitlements of students. The UGC writes, from time to time, to Institutions of Higher Education in the country reminding them about the rights and entitlements of students including the timely issuance of degrees.

